

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2107 of 2020

Sushil Patra **Petitioner**

Versus

1. The State of Jharkhand
2. Ashok Kumar Acharya **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ashish Kumar, Advocate
For the State : Mr. Shekhar Sinha, P.P.

02/24.06.2020 Heard Mr. Ashish Kumar, learned counsel for the petitioner and Mr. Shekhar Sinha, learned P.P. for the State.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Complaint Case No. 99/2019.

It has been alleged that some unknown persons had destroyed the local brewery run by the petitioner. Infuriated and thinking that it was the complainant who was behind such act the petitioner had assaulted the complainant and his family members with *lathis* and had also taken away Rs. 3,000/-.

It appears that the inquiry witness no. 4 has stated about previous enmity. It further appears that the allegation of taking away Rs. 3,000/- from the purse of the complainant seems to be with a view to make the offence more graver.

In view of the enmity as stated by the inquiry witness no. 4 the false implication of the petitioner cannot be ruled out.

In such circumstances, the petitioner, named above, is directed to surrender before the learned trial court within a period of four weeks and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Ghatsila in connection with Complaint Case No. 99/2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(R. Mukhopadhyay, J.)